

BEFORE THE NATIONAL GREEN
TRIBUNAL(WEST ZONE)

Original Application No.52/2023

IN THE MATTER OF:

KRUNNAL NARAYAN GHARE

----- APPLICANT

V/s

PUNE MUNICIPAL CORPORATION

AND OTHERS

----- RESPONDENTS

Say on behalf of Respondent No.6 i.e. Zilha Parishad, Pune is as under:

1. At the outset, Respondent says that the contents of the application are not true and correct. There is no need to respond to all the allegations in the application. All the allegations in the application be considered to be denied by the Respondent, unless specifically admitted by the Opponent hereinafter.
2. The application filed by the Applicant is not true and correct. The same is not legal and bonafide hence is liable to be dismissed with heavy costs.

3. WITHOUT PREJUDICE the Respondent says that this Respondent i.e. the Zilha Parishad has given directions to Bhugaon and Bhukaum Grampanchayat that Ramnadi should be Pollution free and due to wastage water no pollution should be caused to the Ramnadi and therefore had asked the Respondent No. 7 and 8 to conduct survey about which villages are included in the respective Grampanchyats, that what is the population of Grampanchayats, what is the number of total families, the number of total societies, Number of Sewerage Tanks, Number of Sewerage Treatment Plants, Gavthan population and small groups of houses(Wasti) families and provision of Sewerage tanks, Public covered gutters/ Public Sewerage Tanks, individual sewerage tanks, Villages Geographical area, ~~is 1088.92 Hectors~~ ~~Aars~~, the wards of Grampanchayat etc to have an updated report for providing further funds and provisions for purchasing land for S.T.P. plant.
4. That this Respondent had asked the Grampanchayat to issue notices about not to throw/add/or give flow of wastage water in the canals or Ramnadi.
5. This Respondent says that on directions of this Respondent, the Respondent No. 7 and 8 had applied to

PMRDA, Mayor and Commissioner of Pune Municipal Corporation, Home Minister of Pune District, Opposition Party Minister, Maharashtra State for sanction of land for the substations, drainage line, S.T.P. plant to the respective Grampanchayat's to be sanctioned for all the work mentioned above.

6. Without prejudice specifically the Respondent states that no wastage water of gavthan or wasti's is /goes into the Ramnadi and for the said purpose the Gavthan separate Sewerege Tank has been made. The fact is that the Sky Manas Lake Society's S.T.P treated water is left in the Ramnadi.
7. The Respondent says that the Grampanchayat is near to the Pune city and therefore the population is increasing day by day. That the yearly income of Grampanchayats is not sufficient and the expenses for Gutter line are in crores and the said expenses amount is not available with the respective Grampamchayats.
8. The Respondent says that no wastage or sewerage water of the local residents is left out in the Ramnadi. That the

Grampanchayats has made provisions of Sewerage tanks in the Gavthan and Wasti's (small group of houses) and therefore no wastage water is left out in the Ramnadi.

9. The Respondent says that in the said Grampanchayats there is Sky Manas residential project having Towers and the treated water of the said Project is left in the Ramnadi by the said Project/Society holders. That the Grampanchayats has from time to time issued notices to the said Society for not leaving the wastage/sewerage water in the Ramnadi but the Society paid no heed and is irresponsible and negligent to stop the sewerage water in the Ramnadi. The notices issued to the said Society are annexed herewith separate list.
10. The Respondent says that the Grampanchayats has claimed for the funds for drainage line and other amenities from the following Hon'ble Authorities:-
- Pune Metropolitan Region Development Authority (PMRDA),
 - Mayor Of Pune Municipal Corporation,
 - Commissioner of Pune Municipal Corporation,
 - Home Minister of Pune District,

- Opposition Party Minister, Maharashtra State.

11. The Respondent specifically says that at present the Respondent Grampanchayats has made provisions for small societies, Gavthan, small group of houses (Wasti) has provided Sewerage tanks and for the main Gavthan, public sewerage tank and therefore no water of this Respondent Grampanchayat sewerage or wastage water is left into the Ramnadi or any other canal or river.

12. The Respondent specifically states that the treated water of Sky Manas Society is left into the river which is adjacent to the river. The Grampanchayats has also given notices to the said Society but it is irresponsible and negligent and ignores any of the notices given by this Respondents.

13. The Respondent specifically denies that due to this Respondent adverse impacts to the flora, fauna of the river is caused or any of its connected water bodies are river effected nor any health issues of the residents living in the vicinity has arosed. The Respondents are not discharging any untreated sewage into Ramnadi river and

has possibly taken maximum curative and preventive measures to stop water pollution. The Respondent has also taken effective remedies to stop the passing polluted water in the Ramnadi.

14. The Respondent says that this Respondent is not into violation of environmental laws and norms and is trying its best to keep the surroundings and river neat and clean away from water pollution and there is no harm to the river because of this Respondent. This Respondent will additionally provide funds for more sewerage tanks and S.T.P. plant to be provided in the respective Grampanchayats.

15. The Respondent states that the present admittedly as mentioned in the application by the Applicant Grampanchayats falls under PMRDA and the PMRDA even after continuous follow up is not providing funds to the Respondent to develop the better remedies for stopping the water pollution and other developments. The PMRDA gets 50% of revenue from the Zilla Parishad i.e. Respondent No. 6, but then too PMRDA is negligible and irresponsible to take care of this Respondent prayers for

providing funds and other developments for keeping the jurisdiction neat and clean and free from water pollution.

16. The Respondent says that if the Hon'ble Tribunal is pleased to dismiss the application no loss whatsoever nature shall be caused to the Applicant. Considering all the above circumstances the application is liable to be dismissed with heavy costs.

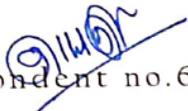
17. It is, therefore, prayed that-

- a) The application of the Applicant against this Respondent be dismissed with costs.
- b) Any other relief be granted in favor of this Respondent in the interest of justice.

PUNE

DATED: 21/05/2024


Adv for Respondent


Respondent no. 6



AFFIDAVIT
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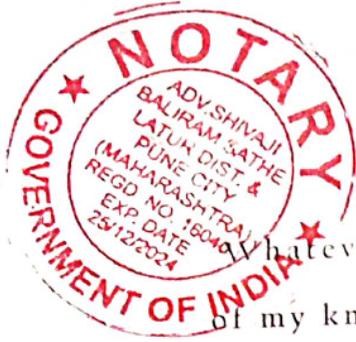
PUNE MUNICIPAL CORPORATION

AND OTHERS

----- RESPONDENTS

I, MR. AAPASAHEB GUJAR, Age: 55 years, Occupation: Service, Address at: Pune Zilha Parishad, Pune the Deputy C.E.O. i.e. Respondent No. 6, do hereby take oath and state on solemn affirmation that:

That the contents of paragraph no.1 to 17(a) and (b) of the reply of the application are true and correct to the best information and knowledge and as per my instructions the reply is drafted, I have read the reply/say and it is as per the correct information provided by me.



Whatever stated herein above is true and correct to the best of my knowledge, information and belief. The contents of the reply/affidavit are explained to me in Marathi by my advocate. In witness whereof, I have signed hereunder on this 20th day of May, 2024 at Pune.

(Signature)
AFFIANT
(MR. APASAHEB GUJAR)

I Know the Affiant

(Signature)
Advocate

20 MAY 2024

BEFORE ME

(Signature)

ADV. SHIVAJI BALIRAM SATHE
LATUR DIST. & PUNE CITY
NOTARY GOVT. OF INDIA
REGD. No. 18040

Noted & Registered
At. Sr. No 556/2024

